

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 158 OF 2019 &
IA NOS. 684 & 685 OF 2019**

Dated: 7th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

SEP Energy Private Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Varun Pathak

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

IA NO. 684 OF 2019

(exemption from filing certified copy of impugned order)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed.

**APPEAL NO. 158 OF 2019 &
IA NO. 685 OF 2019**

Admit.

Learned counsel, Mr. Buddy A. Ranganadhan, accepts notice on behalf of the first Respondent/MERC.

Issue notice to the other Respondents returnable on 05.08.2019. Dasti, in addition, is also permitted.

List the matter on **05.08.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

Pr/vt